nancing of medium term credits provided to exporters and bankers and rediscounts bills arising from sales of indigenous machinery on deffered payment basis. As commercial banks are not always in a position to carry the whole risk and provide the entire term finance and guarantee facilities required by exporters even with refinance from the Industrial Development Bank of India, the Industrial Development Bank of India has recently introduced a new Scheme for providing term assistance and guarantee facilities to exporters of capital and engineering goods and services in participation with commercial banks. In the case of State Financial Corporations apart from refinance of industrial loans, the Industrial Development Bank of India also supplements the resources of these institutions through contribution to their share and bonds issues.

(e) There are no restrictions on commercial banks granting medium and long term advances provided they are satisfied about the merits of the relative loan applications. The Reserve Bank of India has already advised the scheduled commercial banks in February, 1969 that it would not wish to limit individual bank's medium and long term loans to any particular percentage of their deposits and that banks should in this matter take account of their own overall position.

Extension of Embankments on River Kamala

*1227. SHRI BHOGENDRA JHA : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 2320 on the 10th March, 1969 and state :

(a) whether the reports and estimates for the extension of embankments on both sides of river Kamala from Jai Nagar to the Himalayan foothills in the Nepalese territory have since been finalised ;

(b) whether contacts have been made with the Government of Nepal of consent and implementation ; and

(c) if so, the result thereof ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) (a) : No, Sir.

(b) and (c). Do not arise.

Copper Deposits in India

*1228. SHRI D. N. PATODIA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether recent surveys have revealed that rich copper deposits are available in many parts of the country ;

(b) if so, the places where the positive indication about the availability of copper has been found ; and

(c) the total quantum of deposits that have been found so far ?

THE MINISTER OF STATE N THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). Recent surveys have shown copper ore deposits/occurences at Rakha Roam Sidheswar, Tamapahar, Turamdih, Ramchandrapahar in Singhbhum Copper belt in Bihar ; Kolihan. Madhan-Kudhan Akwali, Satkui, Bhagoni, Kho-Dariba in Rajasthan; Dhukonda, Nallakonda, Bandalamottu in Agnigundala and Mailaram in Andhra Pradesh ; and Mamandur in South Arcot District in Tamil Nadu.

(c) About 240 million tonnes of copper ore have been estimated by the Geological Survey of India.

Exemption of Industrial Units in U. P. from Octroi and Terminal Taxes

*1229. SHRI MUHAMMED SHERIFF : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have exempted all industrial units from payment of octroi and terminal taxes on their machinery and building materials in Uttar Pradesh ;

(b) whether this exemption will be permanent or temporary ; and

(c) whether this exemption will be made available in all the States of industrial growth in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) and (b). The Government of Uttar Pradesh have issued orders in January. 1969 granting exemption to machinery and building materials required for setting up new industrial units and for expanding existing units from payment of octroi and terminal taxes levied by the municipal bodies in the State. These orders will remain in force until the 31st March, 1972.

(c) Under the Constitution, the levy of octroi and terminal taxes on the entry of goods in a local area is a State subject. The question of the Government of India taking any action in the matter does not arise.

चतुर्थ श्रेणी के कर्मचारियों के क्वार्टरों में पंखों की व्यवस्था

*1230. **श्री हुकम चन्द कछवाय :**
श्री इन्द्रजीत गुप्त :
श्री कामेश्वर सिंह :
श्री चन्द्र शेखर सिंह :

क्या **स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में चतुर्थ श्रेणी के कर्मचारियों के क्वार्टरों में पंखों की व्यवस्था कर दी गई है ;

(ख) यदि नहीं, तो इसके क्या कारण हैं और उन कालोनियों के नाम क्या हैं जहाँ चतुर्थ श्रेणी के कर्मचारियों के क्वार्टरों में पंखों की अब तक व्यवस्था नहीं की गई है और उन क्वार्टरों की कुल संख्या कितनी है;

(ग) यदि उपरोक्त भाग (क) का उत्तर स्वीकारात्मक है तो संसद् सदस्यों को दिये गये नौकरों के क्वार्टरों में पंखे न लगाए जाने के क्या कारण हैं ;

(घ) क्या सरकार विचार इन क्वार्टरों का में भी पंखों की व्यवस्था करने का है; और

(ङ) यदि हां, तो उनके क्वार्टरों में कब पंखे लगाये जायेंगे ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नागरीय विकास मंत्रालय में राज्य मंत्री (श्री ब० सू० मूर्ति): (क) और (ख). यद्यपि दिल्ली में चतुर्थ श्रेणी के कर्मचारियों के क्वार्टरों में आरम्भ में पंखे लगाने की व्यवस्था नहीं थी किन्तु अप्रैल, 1965 में यह निर्णय किय गया कि इन क्वार्टरों में निधियों की उपलब्धता के अनुसार चरणों (फेज मेनर) में पंखों की व्यवस्था की जाये । इस निर्णय के अनुसरण में लगभग 13,000 क्वार्टरों में छत के पंखे लगा दिये गए हैं । पंखों को अभी 1181 क्वार्टरों में निम्न प्रकार लगाना शेष है :—

1.	नेताजी नगर कार्य प्रभारित कर्मचारियों के क्वाटर	... 72
2.	तिमारपुर और मिन्टो रोड	... 566
3.	21-ए, जनपथ के पीछे क्वाटर	... 29
4.	22-ए, जनपथ के पीछे क्वाटर	... 25
5.	4-विन्डसर प्लेस के पीछे क्वाटर	... 5
6.	सिकन्दरा रोड मैस के क्वाटर	... 41
7.	डी० आई० जेड० एरिया के क्वाटर	... 42
8.	पंचकुई रोड ब्लाक 85 के क्वाटर	... 401
		1181

(ग) संसद सदस्यों के निवास स्थान से संलग्न सर्वेंट क्वार्टरों को सरकारी चतुर्थ